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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

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New Delhi, the 6th January, 1978.

NOTIFICATION  
INCOME-TAX

NO.2112(F.NO.404/151/77-ITCC): In pursuance of sub-clause (iii) of clause (44) of section 2 of the Income-tax Act, 1961 (43 of 1961), and in supersession of the notification of the Government of India in the Department of Revenue and Insurance No.1016(F.NO.404/35/75-ITCC) dated 4.8.75 the Central Government hereby authorises Shri J.P.Hilori being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri J.P.Hilori takes over charge as Tax Recovery Officer.

sd/-

Deputy Secretary to the Govt. of India

The Manager,  
Government of India Press,  
New Delhi.

Copy forwarded to:-

1. All Commissioners of Income-tax.
2. All Directors of Inspection including DI(OSMS), New Delhi.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Chief Secretary, Delhi Administration, Delhi.
5. The Accountant General, Central Revenues, New Delhi.
6. The Jt. Secy. & Legal Adviser, Ministry of Law, New Delhi.
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( )  
Asst. Director of Inspection (RS&P).

SHARMA \*